
Pranav K V Vs State Of Kerala

Writ Petition (C) No. 39190 Of 2022

Court: High Court Of Kerala

Date of Decision: Dec. 7, 2022

Hon'ble Judges: N.Nagaresh, J

Bench: Single Bench

Advocate: P.T.Sheejish, Deepa Narayanan

Final Decision: Disposed Of

Judgement

N.Nagaresh, J

1. The petitioner is before this Court seeking to direct the 2nd respondent to report seizure of the vehicle bearing registration No.KL-48S-0704 to the

3rd respondent-Geologist.

2. When this writ petition came up for hearing today, the Government Pleader submitted that the Station House Officer on 09.11.2022, has reported

the seizure to the Geologist along with a seizure mahazar.

In view of the above, no further adjudication or orders are required in this writ petition. The writ petition is closed recording the submission made by

the Government Pleader. If the petitioner makes an application for compounding, the 3rd respondent-Geologist will consider it expeditiously, in

accordance with law.